

**Ban on People's War Group**

2492. SHRI RAMACHANDRA KHUNTIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any request has been received from Orissa to impose a country-wide ban on the People's War Group;
- (b) if so, reaction of Government on the request; and
- (c) the time by when a decision in the matter is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) to (c) No such request has been received from the Government of Orissa. However, CPML- People's War has been notified as a Terrorist Organisation under the provisions of the Prevention of Terrorist Ordinance, 2001.

**Bills from State Assemblies pending President's approval**

†2493. PROF. R.B.S. VARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number and details of Bills passed by Legislative Assemblies of Uttar Pradesh and other States and sent to the President during the last two years;
- (b) the number of Bills among those which were accorded sanction and the number of Bills pending with the President; and
- (c) the reasons for pendency of the said Bills for so long?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) Details of the Bills passed by Uttar Pradesh and other State Legislatures and reserved for consideration of the President during the last two years are in the Annexure. [See Appendix 194 Annexure No. 20]

- (c) The State Legislations reserved for the consideration of the President are examined from three angles *viz.*, (a) conflict to any

---

†Original notice of the question received in Hindi.

Central Law, (b) deviation from National or Central Policy and (c) legal and Constitutional validity. Whenever necessary, the State Governments are advised to modify<sup>^</sup>mend provisions of such Bills keeping the above in view. With a view to expeditiously arriving at a decision, discussions are also held with the concerned State Governments and Ministries-Departments of Government of India.

#### **Cases of Car Thefts**

2494. SHRI ABANI ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned, "80 per cent stolen cars never traced" as reported in the Times of India dated 19th November, 2001;

(b) if so, whether a large number of stolen cars are never traced either by the State/Union Government's various agencies;

(c) if so, whether the Union Government in consultation with State Governments propose to formulate any plan to check the use of stolen vehicles in other States; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) Yes, Sir.

(b) Out of 3719 cars stolen from Delhi during the current year (upto 30th November, 2001), 1037 cars were recovered by Delhi Police. The recovery percentage for the whole country during the current year (as on date) as per the data base maintained by the National Crime Records Bureau is 25.71%.

(c) and (d) With a view to check the sale and purchase of stolen vehicles, the National Crime Records Bureau (NCRB) has since 5th January, 2001 set up a Motor Vehicles Verification Counter at its headquarters in New Delhi which provides information to the general public on (a) whether a stolen vehicle has been recovered in any part of the country and (b) whether the second-hand vehicle which is proposed to be purchased is a stolen one or was involved in any other